

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 7**

**IA 164/2023 IA 163/2023 (NEW IA) in CP/3638(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 30.08.2023**

**NAME OF THE PARTIES:      UNION OF INDIA VS INFRASTRUCTURE**  
**LEASING AND FINANCIAL SERVICES**  
**LTD. & ORS.**

Section 241-242 of the Companies Act, 2013

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**ORDER**

**IA 164/2023 IA 163/2023**

- 1) Mr. Chirag Bhavsar, Ld. Counsel for Applicants and Mr. M.S. Bharadwaj, Ld. Counsel for Respondent No. 1 are present.
- 2) These Interlocutory Applications have been filed for recall of the Order dt. 28.06.2023 passed by this Bench. Other similar applications are listed on Board on 13.09.2023; hence, the present Interlocutory Applications are adjourned to 13.09.2023, for further consideration and hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare